

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 867/TT/2025

Subject : Petition for the determination of tariff of the inter-State transmission lines connecting two states for APTRANSCO-owned transmission lines for the 2024-25 to 2028-29 tariff period for inclusion in POC Mechanism in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO).

Respondents : Transmission Corporation of Telangana Limited (TGTRANSCO) and 7 Others.

Date of Hearing : **14.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nadim Ahmad, SRLDC
Ms. B S Shruthi, SRLDC
Shri Alok Mishra, SRLDC

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the course of the hearing, the representative(s) of Respondent No. 7, i.e., SRLDC, made an appearance and submitted that, pursuant to the directions vide the Record of Proceedings dated 19.3.2026, a compliance affidavit dated 2.4.2026 and 22.4.2026 have been filed in this matter.
3. After hearing, the Commission directed as under:
 - i. As a last opportunity, the Respondent(s) other than SRLDC, to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter.
 - ii. The Petitioner is directed to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s):



- a) IDC computation sheets with respect to Asset No. - 36b and 37b, indicating drawals, repayments (if any) and the applicable rate(s) of interest. Additionally, the IDC computation in Excel format along with proper linkages;
- b) Date-wise interest rate statement issued by the concerned banks/ financial institutions to substantiate the rates used in the IDC computations;
- c) The Petitioner has submitted "Adjusted Statement of Income for the 31.3.2025" only. Submit the applicable MAT Rate/ Effective Tax Rate for the 2024-25 tariff period, along with the supporting documents such as Income Tax Returns/ Assessment Orders, if any, in a sealed cover for claiming the MAT Rate/ Effective Tax Rate.

4. The Petition will be listed for the hearing on **18.6.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

